

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 41534/2022

(Arising out of impugned final judgment and order dated 25-05-2022 in CRLA No. 2682/1982 passed by the High Court Of Judicature At Allahabad)

AMAN SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.15983/2023-CONDONATION OF DELAY IN FILING and IA No.15987/2023-EXEMPTION FROM FILING O.T.)

Date : 24-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Dr. Sumant Bharadwaj, Adv.
Mr. S.P.Singh Tomar, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mrs. Divya, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the SLP as well as on the prayer for interim relief, returnable after six weeks.

Liberty to serve the learned Standing Counsel for the State.

(INDU MARWAH)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
BRANCH OFFICER